

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. No. 58/2013

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21st December, 2016, 10.30 A.M

Name of the Company	Sundari Devi. -Versus- Shri Parvati Cold Storage Pvt. Ltd. & Ors.		
Under Section	111A		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

MANEPA KR. SAHU Petitioner

Soumya Kanti Chatterjee Resp. No. 4
& 5.S.K. Chatterjee
21/12/2016
21/12/16.

ORDER

The Ld. Lawyer on behalf of the petitioner as well as on behalf of all the respondents are present.

On substitution of legal heir of Sundari Devi and Rajendra Prasad Gupta, the petitioner has already filed his amended Cause Title which is already in the record.

Heard both side on CA 179/2013 which is the application for condoning the delay in filing the application under Section 111(2) of the Companies Act, 1956.

The respondent(s) has no objection on condoning the delay as prayed for by the petitioner. Hence, the Company Application bearing No. 179/2013 is allowed without any cost. The CA No.179/2013 stands disposed of.

Both the Ld. Lawyers appeared on behalf of the petitioner as well as on behalf of respondent(s) submitted that they have settled the matter and will file the settlement deed by next date. Hence, prayed for some time.

Fixing 20-01-2017.



**MANORAMA KUMARI
MEMBER(J)**